About Madras Bar Association - MBA

The Madras Bar Association was started by a few European barristers on 14th March 1865 roughly two years after the Madras High Court came into being. The admission was confined only to barristers. Mr.J.B.Norton, J.D.Mayne, Sir Arnold White, Mr.J.P.Wallace were some of the most popular Presidents. The first President of Indian Origin was Sri M.O.Parthasarathy Iyengar in 1919. The unique feature of this Association is that Judicial Officers including High Court Judges are permitted to be admitted as Honorary members without voting rights. The first meeting of Madras Bar Association was on 14th March 1865. In 1894 the Library Section of the Association was inaugurated. The Hon'ble Mr.Justice B.P.Sinha, the then Chief Justice of India visited the Association on 20.12.1960. On 3rd July 1964 the then Chief Justice of Supreme Court Mr.Justice Gajendragadkar visited our Association. On 20th September 1965, the then Chief Justice of Mauritius Sir Ramprasad Neeranjan and on 3rd January 1967 Justice Hidayathulah, the then Judge of Supreme Court visited the Association.

On 18th December 1965 the Centenary Celebrations of the Madras Bar Association was held under the presidentship of Sri S. Govind Swaminadhan and the then Hon'ble Chief Justice of Madras Sri P.Chandra Reddy and Sri M.K.Nambiar participated.

On 15th April 1990 under the Presidentship of Mr.G.Masilamani, Senior Advocate, the Post Centenary Silver Jubilee (125th year) Celebrations of the Madras Bar Association was held. The then Hon'ble Chief Justice of India Sri Sabyasachi Mukharjee was the Chief Guest and Dr.A.S.Anand, the then Chief Justice of Madras High Court participated.

On 27th January 1996 the 130th Anniversary of the MBA was held under the Presidentship of Mr.M.Ravindran, Senior Advocate and Hon'ble Mr.Justice A.M.Ahmadi, the then Chief Justice of India was the Chief Guest and Hon'ble Mr.Justice J.S.Verma, Hon'ble Mr.Justice A.S.Anand, Hon'ble Mr.Justice K.Venkataswami, the then Judges of the Supreme Court participated in the meeting.

On 24th April 1999 the 135th year Celebrations was celebrated under the Presidentship of Mr.M.Ravindran, Senior Advocate, the then Chief Justice of India Dr.Justice A.S.Anand was the Chief Guest. Hon'ble Mr.Justice K.Venkateswami, Hon'ble Mr.Justice R.P.Sethi, the then Judges of Supreme Court of India, Hon'ble Mr.Justice N.K.Jain, the then Acting Chief Justice of Madras High Court, Hon'ble Mr.Justice V.Ramaswami, Hon'ble Mr.Justice AR.Lakshmanan, Hon'ble Mr.Justice K.Sampath, the then Judges of High Court, Madras, Mr.Soli Sorabjee, the then Attorney General of India, Mr.K.Parasaran, Former Attorney General of India and Ms.Michelle J.Sison, the then Consul General for USA participated in the meeting.

In the year 2014, the Madras Bar Association celebrated the inaugural function of the MBA 150 years celebrations under the Presidentship of Mr.R.Muthukumaraswamy, Senior Advocate, in which the then Hon'ble Supreme Court Judges namely, Hon'ble Mr. Justice

F.M.Ibrahim Kalifulla, Hon'ble Mr.Justice C.Nagappan participated and in the year 2015, the MBA celebrated the valedictory function of the MBA 150 years celebrations under the Presidentship of Mr.K.R.Tamizhmani, in which Hon'ble Mr.Justice H.L.Dattu the then Hon'ble Chief Justice of India Hon'ble Mr. Justice F.M.Ibrahim Kalifulla, Hon'ble Mr.Justice C.Nagappan and Hon'ble Mrs.Justice R.Banumathi, the then Judges of the Supreme Court of India, participated in the function.

The Madras Bar Association in coordination with N.Natarajan Charitable Trust had conducted Moot Court Competitions in the year 2016 the Hon'ble Mr.Justice U.U.Lalit, the then Judge, Supreme Court of India (later Chief Justice of India) was the Chief Guest and in the year 2017 the Hon'ble Mr.Justice Kurian Joseph, the then Judge, Supreme Court of India was the Chief Guest and Hon'ble Mr.Justice Sanjay Kishan Kaul, the then Chief Justice of High Court, Madras presided over the said event.

On 28.03.2019, the Madras Bar Association in association with Tamil Nadu Dr.Ambedkar Law University, Chennai organized a National Level Workshop on "Art of Advocacy: Changing Dimension of Advocacy in the Contemporary Era". Hon'ble Mr.Justice Vineet Kothari, Hon'ble Mr.Justice M.M.Sundresh (presently Judge, Supreme Court of India), Hon'ble Mrs.Justice Pushpa Sathyanarayana and Hon'ble Mr.Justice M.Govindaraj, the then Judges of High Court, Madras participated. Many Senior Advocates delivered lecture in the Workshop and students from various Law colleges participated in the Workshop.

On 17.03.2022, the MBA Moot Court Competition Rolling Trophy was introduced by Hon'ble Mr.Justice V.Ramasubramanian, then Judge, Supreme Court of India, in the presence of Hon'ble Mr.Justice Munishwar Nath Bhandari, then Chief Justice, Madras High Court, and the first edition of the MBA Moot Court Competition was conducted in 2022. The winners of the first edition were SASTRA Deemed University. The said Rolling Trophy was re-released for the second edition, 2026, by the very same Judge, Hon'ble Mr.Justice V.Ramasubramanian, former Judge, Supreme Court of India and Chairperson, National Human Rights Commission, India, during his visit to the Madras Bar Association to deliver a lecture on "Human Rights in a Changing Society" on 07.09.2026.

About MBA MOOT COURT COMPETITION 2026

In furtherance of its Object of undertaking academic activities including conduct of seminars, webinars, lectures workshops etc, the Executive Committee of the Madras Bar Association under the Presidentship of **Mr.V.R.Kamalanathan**, has resolved to conduct the second edition of the National Level Moot Competition titled **"MBA MOOT COURT COMPETITION, 2026"** providing a platform for the young minds in the legal arena to hone their advocacy skills and as a measure to bridge the gap between the Classroom and Court room. This competition had a grand beginning, when the Moot Court Competition Rolling Trophy, to be presented to the Winner of the Competition, was introduced by His Lordship **Hon'ble Justice V. Ramasubramanian**, then Judge, Supreme Court of India, on 17.03.2022 in the presence of **Hon'ble Mr. Justice Munishwar Nath Bhandari**, then Chief Justice, Madras High Court. The first edition was won by SASTRA Deemed University. The said Rolling Trophy was re-released for the second edition, 2026, by the very same Judge, Hon'ble Mr.Justice V.Ramasubramanian, former Judge, Supreme Court of India and Chairperson, National Human Rights Commission, India, during his visit to the Madras Bar Association to deliver a lecture on "Human Rights in a Changing Society" on 07.09.2026.

The 2026 edition will be held from 18th to 20th December, 2026. The Moot Proposition this year raises questions of constitutional law, criminal procedure and evidence concerning compulsory voice sampling of accused persons under the Bharatiya Nagarik Suraksha Sanhita, 2023, to be argued before a Constitution Bench.

MBA MOOT COURT COMPETITION, 2026

SCHEDULE OF EVENTS

Venue: Oral rounds – Moot court halls set up within the premises of the Madras Bar Association, High Court Buildings, Chennai. Registration, Orientation and Functions – [Madras Bar Association Hall / venue to be notified].

Day 1 – 18th December, 2026 (Friday)

Registration, verification of documents, handing over of hard copies of Memorials and issue of Competition ID cards	02.00 PM – 04.30 PM
Orientation for Participating Teams	05.00 PM
Draw of Lots	05.30 PM
Inaugural Function	06.00 PM

Day 2 – 19th December, 2026 (Saturday)

Preliminary Rounds – Round I	09.30 AM
Preliminary Rounds – Round II	12.30 PM
Researcher's Test (after conclusion of Preliminary Round II)	03.00 PM
Declaration of results of Preliminary Rounds and draw for Quarter-Finals	03.45 PM
Quarter Finals	04.30 PM

Day 3 – 20th December, 2026 (Sunday)

Semi-Finals	10.00 AM
Finals	03.00 PM
Valedictory Function	05.30 PM

Note: Timings are tentative and may be altered by the Executive Committee; any change will be announced at the venue.

MBA MOOT COURT COMPETITION 2026

MOOT PROPOSITION

1. Rohith, Kumar and Anand were childhood friends hailing from Kalloor, the capital of the State of Varandakaadu in NamNaadu. Passionate movie buffs, the three friends dreamt of producing a Tamil feature film but lacked the financial resources to fulfil their ambition. In their pursuit of quick riches, they allegedly conspired to rob Khazana Bank, a public sector scheduled commercial bank situated at Kalloor. The prosecution alleges that they befriended Ravi Kishan, the Assistant Manager of the Bank, who, in consideration of a promised share in the proceeds, furnished confidential information regarding the Bank's security arrangements, vault and strong room. It is further alleged that Ravi Kishan permitted Rohith to make a duplicate of the strong room key and received a sum of Rs.50,000/- in connection therewith.

2. Ms.Nirmala Devi, an employee of Khazana Bank, allegedly overheard portions of a telephone conversation between Ravi Kishan and certain unidentified persons while he was attending a conference call in the Bank canteen. Suspecting that the conversation concerned a proposed robbery, she informed the Bank Manager Mr.Prakash Raj, who in turn communicated the information to the Central Bureau of Investigation (CBI). Acting upon the information received, the investigating agency obtained an order authorising interception of communications on Ravi Kishan's mobile number.

3. During the subsequent investigation, the CBI obtained recordings of certain conversations which, according to the prosecution, disclosed the planning and execution of the robbery and the participation of all four accused. The interception authorisation and relevant electronic records were preserved by the investigating agency and form part of the materials relied upon in the proceedings.

4. On 12.06.2025, shortly after the closing hours of Khazana Bank, 100 sovereigns of gold jewellery were removed from its strong room. Acting upon prior intelligence, the CBI apprehended Rohith outside the Bank premises while he was carrying a bag containing the said jewellery. Kumar and Anand were apprehended near a vehicle parked outside the Bank, allegedly waiting to facilitate Rohith's escape. Ravi Kishan was not present at the scene. The prosecution alleges that the recovery of the stolen jewellery, the circumstances of the apprehension, the Bank's access records, the unauthorised use of the strong room key and the intercepted conversations establish a coordinated criminal enterprise involving all four accused. On 12.06.2025, the CBI registered a First Information Report against Rohith, Kumar, Anand and Ravi Kishan for offences punishable under Sections 61, 303 and 316 of the Bharatiya Nyaya Sanhita, 2023, read with Sections 7 and 13(1)(a), punishable under Section 13(2), of the Prevention of Corruption Act, 1988, as applicable to the respective accused.

5. Following their arrest, the four accused were remanded to judicial custody and lodged in Kalloor Central Prison. During the investigation, the CBI moved an application before

the Special Court for CBI Cases, Kalloor, invoking Section 349 of the Bharatiya Nagarik Suraksha Sanhita, 2023, seeking directions to obtain the voice samples of all four accused for comparison with the intercepted conversations. The CBI contended that the recordings were crucial for identifying the participants, establishing the existence of a criminal conspiracy and proving the involvement of Ravi Kishan, whose alleged participation could not be established merely by the recovery of the stolen jewellery. The prosecution further contended that furnishing a voice sample constituted the provision of identification material and not testimonial compulsion, and that such a direction was expressly contemplated under Section 349 of the Bharatiya Nagarik Suraksha Sanhita, 2023.

6. The accused opposed the application on various grounds. Ravi Kishan specifically denied having participated in any conspiracy or having assisted in the commission of the alleged robbery and maintained that his dealings with the other accused, including the alleged payment of Rs.50,000/-, had no connection with the offences under investigation. Kumar and Anand disputed their alleged participation in the robbery and contended that their mere presence near the Bank did not establish their involvement in any criminal conspiracy. While the recovery of the gold jewellery from Rohith was not disputed, the accused contested the prosecution's account of their respective roles and the alleged conspiracy. They further disputed the identification of the speakers in the intercepted conversations and questioned the legality of the interception and the authenticity, integrity and admissibility of the recordings. They contended that the interception was not supported by the requisite statutory grounds and that the prescribed procedural safeguards had not been complied with. The accused further maintained that compelling them to furnish voice samples infringed their constitutional rights to privacy, personal liberty and protection against self-incrimination, and that Section 349 of the Bharatiya Nagarik Suraksha Sanhita, 2023, did not confer an unrestricted power to compel such samples without an independent judicial determination of necessity, proportionality and adequate procedural safeguards. In the alternative, they questioned the constitutional validity of Section 349 insofar as it permitted compulsory collection of voice samples without expressly prescribing sufficient safeguards governing their collection, retention, subsequent use and protection against misuse. The accused also questioned the jurisdiction of the Special Court for CBI Cases to exercise the power expressly conferred by Section 349 upon a Magistrate of the First Class. The CBI opposed these contentions, asserting that the interception was lawfully authorised on the basis of credible intelligence, that the recordings were relevant to establishing the alleged conspiracy and that Section 349 expressly authorised the collection of voice samples from accused persons. It further maintained that furnishing voice samples constituted the provision of identification material rather than testimonial compulsion, that the statutory power was subject to judicial scrutiny and adequate safeguards, and that the Special Court was competent to exercise such power under the Prevention of Corruption Act, 1988. The CBI also contended that the existence of other incriminating evidence did not preclude it from collecting additional evidence to establish the participation of each accused.

7. By an order dated 29.08.2025, the Special Court for CBI Cases, Kalloor, allowed the application, principally relying upon the judgment of the Supreme Court in Ritesh Sinha v. State of Uttar Pradesh, the provisions of Section 349 of the Bharatiya Nagarik Suraksha Sanhita, 2023, and the powers exercisable by a Special Judge under the Prevention of Corruption Act, 1988, and directed all four accused to furnish their voice samples to the investigating agency. Aggrieved by the said order, the accused approached the High Court of Varandakaadu, contending that the Special Court lacked jurisdiction to exercise the power under Section 349 and had, in any event, failed to independently examine the necessity of obtaining voice samples from each accused, the safeguards governing their collection, preservation and use, and the objections raised concerning the intercepted recordings. The High Court, however, dismissed their challenge, holding that the Special Court was competent to issue the directions, that the power to obtain voice samples was statutorily recognised, that furnishing such samples did not amount to testimonial compulsion and that no constitutional infirmity warranting interference had been established.

8. Aggrieved by the order of the High Court, Rohith, Kumar, Anand and Ravi Kishan approached the Supreme Court of NamNaadu. When the matter was placed before a Three-Judge Bench, the accused contended that the decision in Ritesh Sinha v. State of Uttar Pradesh required reconsideration in the light of subsequent legislative developments, particularly the enactment of Section 349 of the Bharatiya Nagarik Suraksha Sanhita, 2023, and the constitutional guarantees relating to privacy, personal liberty and protection against self-incrimination. In the alternative, the accused questioned the constitutional validity of Section 349 insofar as it permitted compulsory collection of voice samples without expressly prescribing sufficient safeguards governing their collection, retention, subsequent use and protection against misuse. They further questioned the competence of the Special Court for CBI Cases to exercise the power expressly conferred upon a Magistrate of the First Class under Section 349. The CBI opposed these contentions, maintaining that the law relating to compulsory voice sampling was well settled, that the legislature had expressly recognised such power, that adequate constitutional and procedural safeguards governed its exercise, and that the Special Court was competent to issue the impugned directions. Having regard to the substantial questions concerning the constitutional validity and permissible scope of compulsory voice sampling, the interpretation of Section 349, the competence of the Special Court to exercise the powers contemplated thereunder, and the continued applicability of the principles laid down in Ritesh Sinha v. State of Uttar Pradesh, the Three-Judge Bench considered it appropriate that the matter be placed before a larger Bench for an authoritative determination. Pursuant to orders of the Chief Justice, a Five-Judge Constitution Bench was constituted to consider the reference and the connected questions of law. The parties were granted liberty to advance submissions on all constitutional, statutory and evidentiary issues arising from the facts of the case.

Note : The laws of NamNaadu are in pari materia with the laws of India.

MBA MOOT COURT COMPETITION 2026

RULES OF COMPETITION

The Madras Bar Association (hereinafter referred as 'Association') is conducting the National Level Moot Court Competition from 18th December, 2026 to 20th December, 2026. The Executive Committee of the Association shall be in-charge of the entire conduct of the Moot Court Competition.

RULES:

1. Eligibility

a) All law colleges/institutions/universities across the country recognized by the Bar Council of India are eligible to take part in the competition.

b) All participants must be currently pursuing their bachelor's degree in law, i.e. either 3 year or 5 year courses.

c) Only one team is allowed from one College/Institution.

d) Each team shall produce a bonafide certificate issued by the Principal/Dean/Head of the Institution certifying that the members are bonafide students of the Institution.

2. Number of teams and Registration

a) The Maximum of teams that shall be permitted to participate in the Competition shall be decided by the Association. Teams shall be confirmed in the order in which complete registrations are received.

b) On receipt of Competition invitation, the Teams shall complete Registration process by sending scanned copy of filled-up Registration form (annexed along with the invitation) together with (i) the bonafide certificate, and (ii) a copy of the college identity card and of one Government photo identity document of each member (required for entry passes to the High Court premises) to the Official e-mail id for the Competition ([mbamoot2026@gmail.com]) on or before 03.12.2026 (8.00 PM).

c) The Participation of a Team will be confirmed by the Executive Committee of the Association by correspondence from above mentioned official e-mail id. Only those teams confirmed by the Executive Committee of the Association shall be allowed to participate in the Competition. On confirmation by the Executive Committee, each participating team shall be allotted a Team Code, and the same shall be used by the concerned Team for identification throughout the Competition.

d) No registration fee is payable for participation in the Competition.

e) Participants have to bring their hard copy of Registration Form and the original bonafide certificate and identity documents along with them for Competition and the same shall be submitted to the Executive Committee of the Association at the time of registration on 18.12.2026, before Orientation.

3. Team Composition:

Each team shall comprise of '3' (Three) members i.e. Two speakers and One researcher. No change in the composition of a team shall be permitted after confirmation, except with the prior written approval of the Executive Committee.

4. Dress Code:

Inside the court room, the participants shall follow the below mentioned dress code:

a. White shirt or white kurta, black trousers / black skirt / black salwar (with black dupatta, if worn), black blazer and black formal shoes. A black tie is optional.

c. Participants shall wear only the Competition ID card issued at registration and shall not display any college identity card, badge, insignia or logo.

Note- Disclosure of identity through uniform or in any other mode/ form is strictly prohibited. Any violation will result in disqualification of the Participating Team.

5. Memorial/ Written Submission:

5.1 General Procedure

a) Participants are required to submit Memorials or Written Submissions for both the Petitioner and the Respondent separately.

b) **Soft copy (in advance):** Soft copy of memorial in PDF form (along with a copy in Word format) to be sent to the official email id – ([mbamoot2026@gmail.com]) with the Subject line as "Memorial Submission – [Team Code]" on or before 14.12.2026 (8.00 PM). The files shall be named "[Team Code]_P" and "[Team Code]_R".

c) **Hard copies (at registration):** All the teams shall submit five copies of the memorials of each side (i.e. 5 copies from petitioner's side and 5 copies from the Respondent's side), which makes a total of 10 memorials, which shall be handed over in person at the time of registration on 18.12.2026. The hard copies shall be identical to the soft copy submitted; any variation shall attract penalty or disqualification at the discretion of the Executive Committee.

d) Late submission of the soft copy shall attract penalties as provided in Rule 5.4. A soft copy received more than 12 hours after the deadline shall not be accepted and the team shall not be permitted to participate.

e) The memorials, however, should not contain any kind of identification whatsoever other than the Team Code; else they may be 'subject to disqualification'.

f) All memorials submitted must conform to stipulations prescribed in Rule 5.2.

g) No amendment to the memorandum shall be permitted after submission of the soft copies.

h) The Association reserves the right to use the Memorials/ Written Submissions submitted by the participating teams, as it deems appropriate.

i) **Originality, plagiarism and use of Artificial Intelligence:** The memorials shall be the original work of the team. The text of the memorials shall not be generated by Artificial Intelligence tools, and each team shall submit a signed declaration to that effect (included in the Registration Form). Memorials may be checked by plagiarism-detection software: similarity up to 15% is permitted; 15% to 30% shall attract a deduction of 5 marks; above 30% shall result in disqualification. Citation of any non-existent or fabricated authority, in the memorial or in the oral rounds, shall result in disqualification. The Executive Committee may call upon a team to produce any authority cited.

5.2. CONTENTS OF THE MEMORANDUM:

A. Each Memorandum shall not exceed 35 pages (A4 size), inclusive of cover page, and shall contain the following sections:

   i. Cover Page (shall include Year of the Competition, Team Code, Cause Title, Forum/Court, designation as Petitioner or Respondent Memo)

   ii. Table of Contents.

   iii. List of Abbreviations.

   iv. Index of Authorities.

   v. Statement of Jurisdiction (strictly restrict to 1 page).

   vi. Summary/Statement of Facts (strictly restrict to 1 page; argumentative Statement of Facts shall be penalized).

   vii. Issues Raised/Questions Presented.

   viii. Summary of Arguments/Pleadings.

   ix. Arguments Advanced/Written Pleadings.

   x. Prayer.

B. The following content specifications shall be strictly adhered to:

   i. Language: English.

   ii. Body Font & Size: Times New Roman, 12;

   iii. Line Spacing: 1.5 [The spacing need not be followed for the Cover Page, Tabular Column, Header or Footer].

   iv. Footnotes Font & Size: Times New Roman, 10; Line Spacing: 1.0;

   v. Paragraph Spacing: None; No additional space between footnotes.

   vi. Substantive Footnoting is strictly prohibited.

   vii. Alignment (Body & Footnotes): Justified; Margin: 1 inch on all 4 sides.

   viii. Citation Method: The Bluebook, A Uniform System of Citation, 22nd edition (2025). Indian law reports (e.g. SCC) may be cited, provided one style is followed uniformly.

C. The following printing specifications shall be strictly adhered to:

i. The Cover Page shall be: Blue for Petitioner Memorandum and Red for Respondent Memorandum.

ii. The Memorandums shall not contain any Annexure/Appendices, Photographs, Sketches, Exhibits, Affidavits, etc.

5.3. EVALUATION OF THE MEMORANDUM:

a. The Memorandum will be evaluated by a Panel of Judges decided by the Executive Committee of the Association.

b. The following shall be the judging criteria:

CRITERIA	MARKS
Knowledge of law & depth of research	20
Use of authority/precedents	20
Incorporation of facts into the arguments	10
Interpretation of applicable law	10
Clarity of thought and organization of arguments	15
Style of Presentation	10
Originality	10
Relief sought	5
Total	**100 marks**

c. **Use of memorial scores:** The memorial score (total of both memorials, after penalties) shall be used ONLY (i) as the tie-breaker under Rules 6.1(e), 6.1(g), 6.1(l) and 7(d), and (ii) to determine the Best Memorial award. Memorial scores shall NOT be added to the oral scores at any stage of the Competition.

d. Violation of Anonymity-Disqualification: Disclosure of identity in any form and by any mode whatsoever is strictly prohibited. Any violation will result in disqualification of the Participating Team.

5.4. PENALTIES (deducted from the memorial score)

Violation	Penalty
Late submission of soft copy	1 mark per hour or part thereof (not accepted after 12 hours)
Exceeding the page limit	2 marks per extra page
Missing section under Rule 5.2(A)	2 marks per section
Font, spacing, margin or citation violation	1 mark per type of violation
Argumentative Statement of Facts / substantive footnotes	2 marks
Improper file name or e-mail subject	1 mark
Plagiarism 15% – 30%	5 marks

Maximum total of the above (excluding late submission and plagiarism)	15 marks per memorial
Disclosure of identity / plagiarism above 30% / fabricated authority	Disqualification

6. ORAL ROUNDS:

6.1 GENERAL PROCEDURE:

a. The language to be used during the Rounds is English.

b. The Competition shall consist of the following rounds: (i) Preliminary Rounds; and (ii) Advanced Rounds consisting of Quarter-finals, Semi-finals and Finals.

c. Each team will have to argue from each side in the Preliminary Rounds. This order will be decided by draw of lots at the time of orientation. The Preliminary Rounds shall be before a bench of two Judges; the Quarter-Finals and Semi-Finals before a bench of three Judges; and the Finals before a bench of [five] Judges.

d. Each Speaker shall be marked out of 100 by each Judge. The team score in a round is the total of the marks of both Speakers from all Judges on the bench.

e. The eight teams who will score highest aggregate oral marks in their both Preliminary Rounds will be eligible for qualification in the Quarter-final Round. In case of a tie in the above procedure, the marks scored for the memorials shall be the deciding factor. In case of any doubt, decision of the Executive committee of the Association will be final.

f. The Sides for the Quarter-Final and subsequent rounds will be decided by draw of lots immediately before each round.

g. Quarter Finals, Semi Finals and Finals will be decided on knockout basis: whichever team secures more marks as against its opponent shall be considered as having won the round. In case of equal marks, the team with the higher memorial score shall be declared the winner of the round.

h. The scoring criteria for the Oral Rounds will be as follows:

Criteria	**Marks**
Knowledge of Facts	10
Interpretation of Facts	10
Knowledge of Law	20
Application and Interpretation of Law	20
Ability to answer questions	20
Courtroom conduct	10
Style, Poise and Demeanor	10
Total	**100 marks**

i. All teams will be notified of their qualification to the advanced rounds by announcement at the venue and through the email ID provided at the time of registration.

j. Each team should have two speakers who shall divide the time for oral submissions between them. Rebuttals are permitted. Sur-rebuttals are at the discretion of the judges.

k. During each of the above-mentioned rounds, the order in which the teams shall present their arguments is as follows: Petitioner Speaker 1; Petitioner Speaker 2; Respondent Speaker 1; Respondent Speaker 2; Rebuttal: Petitioner - Any one of the Two Speakers; Sur-rebuttal: Respondent - Any one of the Two Speakers (Sur-rebuttal may be permitted only at the discretion of the Judges).

l. The Best Speaker Award shall be determined on the basis of the individual aggregate score of the Speaker taken only from the Preliminary Rounds. In case of a tie, the Speaker whose team has the higher memorial score shall be declared Best Speaker.

m. The Researcher shall not be permitted to address the Court during the Oral Rounds. However, in the event if one of the Speaker is unable to argue on the ground of ill health or some inability, the Researcher may make a request to argue as a Speaker. The Executive Committee of the Association shall decide on the said request and any decision taken thereon shall be final.

n. Teams are not permitted to raise issues in the Oral Rounds that have not been submitted in the Memorial/ Written Submissions.

o. The decision of the Judges as to the marks allotted to each team shall be final. So as to ensure uniformity in the marking system, all Judges will be provided with a scoring guideline.

p. Memorial scores shall NOT be taken into account for scoring in any oral round; they shall be used only as provided in Rule 5.3(c).

6.2 SPLITTING OF TIME BETWEEN SPEAKERS:

a. Teams shall notify the Court Masters of the division of time between the 2 Speakers (including time reserved for Rebuttal & Sur-rebuttal) 10 minutes prior to the commencement of the Rounds.

b. The time allotted shall be as follows. The aforesaid time would include the time that each team may want to reserve for their rebuttals. However, granting more time will be at the discretion of the Judges and no complaints/appeals regarding the same will be entertained.

Round	Maximum time per team	Maximum per speaker	Minimum per speaker
Preliminary	25 minutes	15 minutes	8 minutes
Quarter-Final	25 minutes	15 minutes	8 minutes
Semi-Final	30 minutes	20 minutes	10 minutes
Final	45 minutes	25 minutes	15 minutes

c. Not more than 5 minutes may be reserved for Rebuttal or Sur-rebuttal.

d. If Speaker 1 exceeds his/her reserved time, the additional time taken shall be deducted from the time reserved by Speaker 2. Similarly, if Speaker 2 exceeds his/her reserved time, the additional time taken shall be deducted from the time reserved for Rebuttals/Sur-Rebuttals as the case may be. However, this rule may not be followed if the additional time is awarded at the discretion of the Judges to not be deducted from the time of the subsequent Speaker.

e. Time shall be kept by the Court Master, who shall display time cards at 5 minutes, 2 minutes and 0 minutes remaining.

f. The finality of the decision as to the time structure and the right to Rebut or Sur-rebut shall vest with the Judges.

6.3 COMPENDIUM:

a. All relevant case laws and statutory material to be passed on to the Judges during the Oral Rounds may be submitted in the form of a printed Compendium 15 minutes prior to the commencement of the rounds to the Court Masters. One copy shall be provided for each Judge on the bench. The Compendium shall not exceed [50] pages, shall contain only authorities and statutory extracts (with relevant passages highlighted, if desired), and shall not contain any argument or annotation.

b. Participants shall ensure that anonymity is not violated while passing on any material to the Judges. If any mark, name, seal, symbol or logo of the institution/college/university is present, participants must ensure that the same is rendered unrecognizable. Violation of anonymity shall result in immediate disqualification.

6.4 ELECTRONIC GADGETS PROHIBITED

a. No mobile phone, laptop, tablet, smart watch, earphone, or any other electronic device shall be brought inside the moot court halls by any participant, whether Speaker or Researcher.

b. Gadgets shall be deposited at the counter designated by the Executive Committee before entering the court hall and collected after the round. The Association shall not be responsible for any loss of or damage to articles deposited.

c. Teams shall rely only on printed material, including the memorials, the compendium, bare acts and written notes.

d. Any violation shall result in disqualification of the team, or such other penalty as the Executive Committee deems fit.

6.5 DRAW OF LOTS AND EXCHANGE OF MEMORANDUM:

a. The decision regarding the fixtures for the oral rounds will be taken by the Executive committee or any organizing committee authorized by the Executive Committee. The decision of the said Committee regarding the fixtures will be final. The same will be

intimated to the teams physically and via the respective Email IDs provided by the teams before the commencement of the rounds.

b. No teams will face each other more than once in the preliminary rounds.

c. The exchange of memorandums for the preliminary rounds will be done physically, just prior to the commencement of each round. Memorandums of the opponents shall not be e-mailed to the teams.

d. Exchange of memos for advanced rounds, beginning with the quarter finals, will take place physically, just prior to the commencement of the round.

7. Researcher's Test:

a) The Researcher's Test shall be held on Day 2 (19.12.2026), after the conclusion of Preliminary Round II and before the Quarter-Finals. If exigencies so require, the Executive Committee may instead hold the Test on Day 3 between the Semi-Finals and the Finals, with notice to the teams.

b) The Researcher's Test shall be of 30 minutes and on the areas of law arising from the Moot Proposition, including constitutional law, criminal procedure, evidence, the Prevention of Corruption Act, 1988 and the law on interception of communications.

c) The Researcher of every participating team shall attempt this test. Only the Researcher named in the Registration Form may take the Test. No electronic gadget or material shall be permitted in the examination hall.

d) The Best Researcher award shall be determined on the basis of the marks in the Researcher's Test. In case of a tie, the Researcher whose team has the higher memorial score shall be declared Best Researcher.

e) The Researcher's Test shall not be taken into account for qualification to, or the result of, any oral round.

8. AWARDS:

a. The following Awards shall be given away during the Valedictory & Prize Distribution:

   i. Winner of the Competition – MBA Moot Court Competition Rolling Trophy

   ii. Runner-up of the Competition.

   iii. Best Memorial.

   iv. Best Speaker.

   v. Best Researcher.

b. All participants of the Competition will be given Participation Certificates.

c. The certificates will be handed over physically to the participants after the completion of the competition.

9. CONDUCT WITHIN THE ASSOCIATION AND HIGH COURT PREMISES

a. Entry to the High Court premises shall be only on the basis of the entry pass / Competition ID card issued by the Association, which shall be worn at all times along with the Government photo identity document notified at registration. Participants shall comply with all directions of the security personnel of the High Court.

b. Eating, photography and video recording are not permitted inside the High court premises. Photographs and recordings of the Competition will be made only by the Association.

c. Participants shall maintain the decorum befitting a court of law. Any damage to property or breach of decorum shall render the team liable to disqualification.

d. During the Preliminary Rounds, Quarter-Finals and Semi-Finals, no person other than the members of the two teams, the Judges and the officials shall be present in the court hall. The Finals are open to all participants.

e. Participants shall not consult or seek assistance from any Advocate, any member of the Association or any other person in connection with the Moot Proposition during the Competition, and shall not use the Library of the Association during the Competition.

10. DISQUALIFICATION:

The Executive Committee of the Association reserves the right to disqualify the participation of any team on the grounds of:

a. Availing assistance of person, who is not a member of the team (including any Advocate, any member of the Association, or the drafters of the Moot Proposition);

b. If the Executive Committee of the Association have any reason to believe that a team has resorted to any unfair means during the oral rounds or the Researcher's Test;

c. Scouting: Scouting by the student counsel, researcher or any one affiliated with the team, i.e. watching any oral round other than its own (except the Finals), will lead to the disqualification of the team;

d. Disclosure of identity; plagiarism above 30%; citation of a fabricated authority; possession of an electronic gadget in the court hall; or breach of Rule 9;

e. For any other just reason the Executive Committee deems fit.

11. GRIEVANCES

a. Any grievance regarding the conduct of a round shall be submitted in writing, signed by all members of the team, to the Grievance Committee constituted by the Executive Committee, within 30 minutes of the declaration of the result of that round.

b. No team shall, under any circumstances, approach the Judges with any complaint.

c. The decision of the Grievance Committee shall be final. Grievances on the marks awarded by Judges shall not be entertained.

d. The score sheets of a team shall be sent to that team by e-mail after the conclusion of the Competition.

12. Clarifications:

The clarifications regarding the moot problem may be sought by e-mail to the official e-mail id on or before 04.12.2026 (8.00 PM). The clarifications, if any, will be released on 28.11.2026 and shall form part of the Moot Proposition. Teams shall not contact the drafters of the Moot Proposition in any manner.

13. Accommodation and Food (Only for students opting Accommodation)

Accommodation and food to the participating team will be provided by the Executive Committee of the Association only from 18.12.2026 12.00 Noon to 21.12.2026 12.00 Noon. The teams will be permitted to have a maximum of three members. Any additional member shall not be entertained during the competition. Teams requiring accommodation shall indicate the same in the Registration Form.

14. IMPORTANT DEADLINES:

Stage	Earlier date	Revised date
Last date for registration	27.11.2026	**Thu 03.12.2026 (8.00 PM)**
Confirmation of teams and allotment of Team Codes	30.11.2026	**Fri 04.12.2026**
Last date for seeking clarifications	02.12.2026 (8.00 PM)	**Fri 04.12.2026 (8.00 PM)**
Release of clarifications (if any)	04.12.2026	**Mon 07.12.2026**
Submission of memorials (soft copy)	12.12.2026 (8.00 PM)	**Mon 14.12.2026 (8.00 PM)**
Submission of memorials (hard copy), in person at registration	18.12.2026	**Fri 18.12.2026 (02.00 PM – 04.30 PM) – unchanged**
Competition	18– 20.12.2026	**Fri 18.12.2026 – Sun 20.12.2026 – unchanged**

Note: The participants shall bring extra hard copy of the memorials for themselves.

15. CONTACT:

For any information regarding the competition and clarification: Official Mail Id – [**mbamoot2026@gmail.com**]. Competition Office: The Madras Bar Association, MBA Moot Court Competition 2026 Wing, High Court Buildings, Chennai – 600 104. Phone: **044 - 2534 2160**.

16. Important Note:

The MBA Moot Court Competition 2026 shall be conducted as per the above mentioned Rules. However, the Executive Committee of the Association has powers to amend, vary,

alter, modify, the Rules in the event of any exigencies. Any such amendment shall be notified to the teams and shall be binding from the date of notification. The same shall be Final and binding upon the Participating Teams. Further, the decision of the Executive Committee of the Association concerning the conduct of the Competition is final and the same shall be binding upon the Participating Teams.

V.R.KAMALANATHAN
President

J.POTHIRAJ
Secretary

MBA MOOT COURT COMPETITION, 2026

REGISTRATION FORM

Team Code (for office use): _____

INSTITUTION NAME: .....

ADDRESS: .....

NAME OF PRINCIPAL / DEAN: .....

CONTACT PERSON (FACULTY CO-ORDINATOR): .....

CONTACT NUMBER AND E-MAIL: .....

SPEAKER – 1

NAME .....
MOBILE NO .....
EMAIL ID .....
CLASS (3-year / 5-year LL.B., Year of study) .....
GOVT. PHOTO ID (type & number) .....
SIGN .....

AFFIX RECENT PASSPORT SIZE PHOTOGRAPH

SPEAKER – 2

NAME .....
MOBILE NO .....
EMAIL ID .....
CLASS (3-year / 5-year LL.B., Year of study) .....
GOVT. PHOTO ID (type & number) .....
SIGN .....

AFFIX RECENT PASSPORT SIZE PHOTOGRAPH

RESEARCHER

NAME .....
MOBILE NO .....
EMAIL ID .....
CLASS (3-year / 5-year LL.B., Year of study) .....
GOVT. PHOTO ID (type & number) .....
SIGN .....

AFFIX RECENT PASSPORT SIZE PHOTOGRAPH

ACCOMMODATION REQUIRED: YES / NO NUMBER OF MEMBERS: _____

DECLARATION

We, the members of the team, declare that (i) we are bonafide students of the above Institution pursuing the 3-year / 5-year LL.B. course; (ii) the memorials submitted by us are our original work, prepared without assistance from any person who is not a member of the team, and their text has not been generated by any Artificial Intelligence tool; (iii) we consent to the use of our personal details for the purposes of the Competition and entry to the High Court premises, and to photographs and recordings of the Competition made by the Association; and (iv) we shall abide by the Rules of the Competition and the decisions of the Executive Committee.

Enclosures: (1) Bonafide certificate; (2) Copies of college ID cards and Government photo ID of all members.

DATE:

PLACE: **SIGNATURE & SEAL OF PRINCIPAL / DEAN / INSTITUTION**